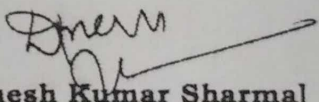


**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE  
PATIALA HOUSE COURT : NEW DELHI DISTRICT : NEW DELHI**

**CIRCULAR**

In view of the directions of the Hon'ble High Court of Delhi in Writ Petition (C) No. 2018/2021, Anil Kumar Hajelay & Ors. Vs. Hon'ble High Court of Delhi, all the Ld. Judicial Officers, Patiala House Court, New Delhi District are requested to give their feed-back within seven days to the Office of the undersigned on the following points :

- (i) The manner in which hearings were conducted prior to 14th January, 2021;
- (ii) The availability of internet connectivity and devices to the Judicial Officers, both in Court premises as also their residences;
- (iii) Whether it is feasible to hold hybrid hearings and if so, if the necessary infrastructure in terms of broadband internet connectivity, computers/laptops with cameras etc., are available.

  
[Dinesh Kumar Sharma]

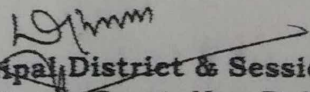
Principal District & Sessions Judge  
Patiala House Court,  
New Delhi District, New Delhi.

No. 3342-3392 /Comp./Prin.D&SJ/NDD/2021

Dated : 17.02.21

Copy forwarded for information to :

1. The Principal Judge, Family Court, New Delhi District, PHC, ND.
2. The Judge In-charge, Mediation Centre, New Delhi District, PHC, ND.
3. All the Judicial Officers, New Delhi District, PHC, ND.
4. The Administrative Officer (Judicial), New Delhi District, PHC, ND.
5. PS/Reader to the undersigned.
6. The District System Administrator, NDD to upload the same on the website of this District.
7. The dealing Assistant, R&I Section, NDD to upload on LAYERS.
8. Guard file.

  
[Principal District & Sessions Judge]

Patiala House Court, New Delhi District, ND.